

(5)

Dated: 14.7.92 Camp at Nagpur

The Reply has been filed on behalf of the respondents. The applicant will have two weeks time to file Rejoinder affidavit. Place the matter in Sine-die list.

b. Lowery
(USHA SARARA)
17/11

Sky
(S.K. DHANOR)
MC

Per Tribunal

1/2/94

As per direction of the Hon'ble Vice Chairman dated 22.1.93, the matter is taken out from Sine-die list. Fixed for final hearing on 12/4/94. Issue notices to the parties as per order dated _____.

Deputy Registrar

Dated: 20.4.94. Camp: Nagpur

None for the applicant. Shri R.P. Darda for the respondents.

Shri Darda states that the applicant died on 29.4.93 and shows the certificate of death relating to him and files a zerox copy of the same. Since the legal representatives have not been brought on file, the petition abates and is disposed of.

M.R. Kolhatkar

(M.S. Deshpande)
MC.

Notices issued to
Applicant/Respondents on
2/2/94

2/2/94

Notice dt. 7-2-94
recd. back from the
app. board with postal
remark "Addressee is
dead" hence returned.

24/2/94

Recd. recd. from R-1
reg. service of notice
dt. 7-2-94.

order/Judgement despatched
to Applicant/Respondent (s)
on 16/4/94

(M.R. Kolhatkar)
M(A)